

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the 14<sup>TH</sup> day of **NOVEMBER, 2018.**

**ORIGINAL APPLICATION NO. 407 OF 2014**

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J).**  
**HON'BLE MR MOHD JAMSHED, MEMBER (A)**

1. Surendra Pratap Singh
2. Virendra Pratap Singh  
Both sons of Harishanker
3. Vijai Kumar S/o Janardhan @ Algu
4. Bhagwan Das
5. Hanuman Das  
Both sons of Raj Narain  
All R/o Village Amoei, Tehsil Sadar, District Mirzapur.  
.....Applicants.

**VERSUS**

1. Union of India, Ministry of Railway/Rail Board, New Delhi through its Secretary.  
.....Respondents

Advocate for the Applicants : None

Advocate for the Respondents : Ms Shruti Malviya, Advocate

**O R D E R**

**(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)**

1. List revised.
2. None present for the applicants.
3. On the last several listed dates also i.e., 30.07.2015, 11.09.2015 and 23.08.2018, no one appeared on behalf of the applicants.
4. It seems that the applicants have lost interest in pursuing this OA.
5. Accordingly, the OA is dismissed in default and for non-prosecution.

**(MOHD JAMSHED)  
MEMBER-A**

**(JUSTICE BHARAT BHUSHAN)  
MEMBER-J**

Arun..